



2026:AHC:26121

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4578 of 2026

Brijnath Maurya And Another

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satish Chandra Yadav
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, G.A.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel appearing on behalf of the State-respondents.

2. Present writ petition under Article 226 of the Constitution of India has been filed by the petitioner with the prayer to direct the respondents authorities to comply with the order dated 11.06.2021 passed by the Joint Magistrate/Sub District Magistrate, Sakaldiha, Chandauli in Case No. 00585 of 2019 (State Versus Rajendra and others) under Section 133 Cr. P.C. and order dated 20.12.2022 passed by the Assistant Collector Senior Division, Tehsildar (Judicial), Sakaldiha, Chandauli in Case No. 959 of 2017 (Gram Sabha Versus Ram Lochan) under Section 67 of U.P. Revenue Code, 2006, in regard to removal of illegal encroachment over Arazi No. 717M Rakba 0.014 hectare.

3. From the perusal of record, it is reflected that petitioner is stranger in the present writ petition. It is clear that neither any prejudice nor injury has been caused to the petitioner, hence the present writ petition under Article 226 of the Constitution of India is not maintainable.

3. The present writ petition is ***dismissed***.

(Prakash Padia,J.)

February 5, 2026

T.S.